

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

(14)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/233/ (IB)/2017  
NAME OF THE PETITIONER(S) : L&T FINANCE LTD  
NAME OF THE RESPONDENT(S) : CT RAMANATHAN INFRASTRUCTURE PVT LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1)	R. UmaShankar	Counsel for Petitioner	[Signature]
2)	M. Sathish Kumar	CS & PL	[Signature]

13/11/17  
13/11/17

**ORDER**

Counsels for both the parties are present. Counsel for the Corporate Debtor is directed to file appropriate schedule for payment of outstanding debt claimed by the Petitioner and also bring one D.D. to the extent of 10% of the amount claimed in order to show bona-fide on the next date of hearing. Put up on **21.11.2017 at 10.30 A.M.**

- ocl -

MEMBER (TECHNICAL)  
ghk

- sel -

MEMBER (JUDICIAL)